

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1152/2003

Friday, this the 9th day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

Smt. Lajja Sharma
Head Clerk, CR Section, DRM Office
New Delhi

..Applicant
(By Advocate: Shri Khairati Lal)

Versus

1. Union of India
through General Manager
Northern Railway, Baroda House, New Delhi
2. Divisional Rail Manager
Northern Railway, State Entry Road, New Delhi
3. Smt. Neelam Routela
w/o Shri V.S. Routela
Head Clerk or Section, DRM Office, New Delhi
..Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for applicant states that with respect to misrepresentation and other co-related facts, the applicant would put in an application for her to be impleaded as a party in OA-659/2003 and thereupon bring it to the notice of this Tribunal the alleged mis-statement and suppression of facts by respondent No.3 therein. Keeping in view the aforesaid, as for present, he does not press the present application.

2. Allowed as prayed. Subject to aforesaid, the present OA is dismissed as withdrawn.
3. We hasten to add that we are not expressing any opinion on the merits of the matter.

(Govindan S. Tampi)
Member (A)

(V.S. Aggarwal)
Chairman

/sunil/